

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/76(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> FEBRUARY 2024, 02:30 P.M**

IN THE MATTER OF	STATE BANK OF INDIA VS SRI PRATYUSH KUMAR SUREKA
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Debasish Chakraborty, Adv. ] For the Financial Creditor

Mr. Snehasish Chakraborty, Adv. ]

Ms. Shreya Choudhary, Adv. ] For the Resolution Professional

Mr. Manish Jain, RP ]

Ms. Urmila Chakraborty, Adv. ] For the Respondent

Mr. A. Agarwal, Adv. ]

Ms. V. Khaitan, Adv. ]

**ORDER**

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Respondent present.
2. Learned Counsel appearing on behalf of the Respondent submits that sufficient time is not available to go through the report furnished by the Resolution Professional. So, she wants some more time to go through the same to file reply affidavit. Let the same be done within a period of ten days.
3. List this matter on **4<sup>th</sup> March, 2024**.
4. It is made clear that there will be no further adjournment granted in this matter.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**